COURT I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 111 OF 2016

Dated: 16th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Maharashtra Veej Grahak Sanghatana …. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s)	:	Mr. G. Umapathy Ms. R. Mekhala
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. D.V. Raghuvamsy for R.1 Ms. Pooja Nuwal for R.2

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Ms. Pooja Nuwal takes notice on behalf of Respondent No.2. Learned counsel for respondent No.1 states that he will be filing his reply during the course of the day. Learned counsel for Respondent No.2 seeks four weeks time to file reply. He may file the same on or before 14.06.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 29.06.2016 after serving copy on the other side.

List the matter on ***18.07.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk